



* **IN THE HIGH COURT OF DELHI AT NEW DELHI**

Reserved on: 14th May, 2012

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Date of Decision: 7th August, 2012

+ **ITA No.2045/2010, ITA No.1788/2010, ITA No.2023/2010, ITA No.1789/2010, ITA No.2024/2010 & ITA No.1791/2010**

COMMISSIONER OF INCOME TAX-VIIAppellant

Through: Ms. Rashmi Chopra, Sr. Standing Counsel.

Versus

CHE TAN DAS LACHMAN DASRespondent

Through: Mr. Arvind Bansal, Advocate.

CORAM:

HON'BLE MR. JUSTICE SANJIV KHANNA

HON'BLE MR. JUSTICE R.V. EASWAR

1. Whether Reporters of local papers may be allowed to see the judgment?
2. To be referred to the Reporters or not?
3. Whether the judgment should be reported in the Digest?

R.V. EASWAR, J.:

For order see ITA No.2021/2010.

R.V.EASWAR, J

SANJIV KHANNA, J

AUGUST 07, 2012

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